



2026:AHC:19874

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 331 of 2026

Bankey Lal

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Babu Lal Ram, Gyanendra Kumar
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Mr. Babu Lal Ram, learned counsel for the petitioner, Mr. Awadesh Kumar Patel, learned Standing Counsel for the State-respondents and Mr. Bhupendra Kumar Tripathi, learned counsel for the Land Management Committee.

2. The instant petition has been filed for the following relief:-

"i. Issue a writ, order or direction in the nature of MANDAMUS directing the Respondent No.2 to decide the proceeding of Revision No. 1850 of 2024 Computerized Case No. R20241436001850 (Bankey Lal and another Vs. Raj Kumar and others) expeditiously possible as within short stipulated period, as which is pending in the court of Board of Revenue, U.P. at Lucknow.

ii. Issue a writ, order or direction in the nature of MANDAMUS directing the Respondents to maintain status quo over the Gata No. 134 area 295 Air situated in Village Banuadeeh, Pargana Anguli, Tehsil 1850 of Shahganj, District Jaunpur till the disposal of the proceeding of Revision No. 2024 Computerized Case No. R20241436001850 (Bankey Lal and another Vs. Raj Kumar and others) expeditiously as possible as within short stipulated period, which is pending in the court of Hon'ble Board of Revenue, U.P. at Lucknow."

3. Learned counsel for the petitioner submitted that the aforementioned revision ***bearing Revision No. 1850 of 2024 Computerized Case No. R20241436001850*** arising out of proceeding under Section 41 of U.P. Land Revenue Act, 1901 is pending before respondent No.2-|Board of

Revenue, U.P. Lucknow since 22.5.2024. He further placed certified copy of the order sheet, which has been annexed as Annexure No.2 to the writ petition in order to demonstrate that the case is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the issue, the present petition stands **disposed of** finally directing respondent No.2-Board of Revenue, U.P. Lucknow to decide the aforementioned ***Revision No. 1850 of 2024 Computerized Case No. R20241436001850*** in accordance with law expeditiously and preferably within a period of **two months** from the date of production of certified copy of this order after giving opportunity of hearing to the parties.

(Chandra Kumar Rai,J.)

January 29, 2026

PS*